

(a) whether Government of India is trying to reach an out-of-court settlement with the American multinationals, the Pfizer Incorporated, American Cynamid, and three others in an anti-trust case pending in a Washington Court for alleged overpricing of certain antibiotics by the companies; and

(b) if so, how much damages were claimed and on what amount the settlement is being made?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) The Government of India has settled out-of-court with M/s. Pfizer, Inc, American Cynamid Company, Bristol-Myers Company, Olin Corporation, the Upjohn Company Squibb Inc, and E.R. Squibb and Sons, Inc. in the Anti-Trust Case pending in the U.S. Courts for alleged over pricing of tetracycline group of drugs.

(b) Based on economic model a total amount of 38.315 million U.S. dollars was claimed. This was, however, subject to refinements based on further information. Out of the settlement amount of 2 million U.S. Dollars for the Government of India, Republic of Philippines and the Government of Columbia, together the Government of India's share is 0.9 million U.S. Dollars.

Ban on strike in P and T Department

1400. SHRI UTTAMBHAI H. PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether he has threatened to invoke ordinance in Post and Telegraph Department banning strikes if any Union of the Posts and Telegraphs department employees gave a call for strike during his recent press conference addressed at Delhi by him;

(b) if so, the details of the said press conference;

(c) the reasons for the said announcement by the Minister;

(d) steps taken by the various Departments and the Government to fulfil the demands of the employees and their unions, federations and associations; and

(e) what precautionary measures Government have taken and are likely to be taken to avert the strike in case strike occurs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) to (c). A Press Conference was convened on 1-8-81 at New Delhi where promulgation of the Maintenance of Essential Services Ordinance was defended. The P & T employees had conducted a 'Strike Ballot' during the last week of July, 1981 for which there was no justification. They were, therefore, warned against going on strike.

(d) and (e). There is a well knit machinery for redressal of grievances of employees in the P & T Department. Besides the interviews granted at the Central, Circle and Divisional levels to the representatives of the Staff Unions where their demands are discussed and appropriate decisions taken, the Departmental Council (Joint Consultative Machinery) at the Central and Regional levels have been functioning and meetings held regularly. The Department is, however, taking all precautionary measures to meet the situation in the event of, if at all, strike threat materialises.

12 hrs.

RE QUESTIONS OF PRIVILEGE

श्री मनो राम जागड़ी (हिसार) :
 अशुभ महोदय, मेरा व्यवस्था का प्रश्न है।
 सन 1980 में मंडल कमीशन की रिपोर्ट आ
 गई थी और कायदे की रूप से उस को एक
 महीने के अन्दर सदन के पटल पर रखा जाना
 चाहिये था, लेकिन अभी तक उस बैकवर्ड
 क्लासेज कमीशन की रिपोर्ट को सदन के

पटल पर नहीं रखा गया है। मैं आपके माध्यम से मंत्री महोदय से.....

अध्यक्ष महोदय : आप मुझे लिख कर भेज बीजिये, मैं देख लूंगा।

श्री मनी राम बागड़ी : अध्यक्ष जी,.....

अध्यक्ष महोदय : आप की बात हो गई, अब बैठ जाइये।

श्री मनी राम बागड़ी : आप की बात को सही मानते हुए मैं आप से एक बात कहना चाहता हूँ—क्या सरकार मुजरिम नहीं है ? जो रिपोर्ट सन् 1980 में आई थी.....

अध्यक्ष महोदय : मैं देख लूंगा।

श्री मनी राम बागड़ी : अध्यक्ष महोदय, मैं आप के कहते ही बैठ जाया करता हूँ। लेकिन यह इतने इन्सानों का सवाल है, उस रिपोर्ट पर फ़ैसला लेना तो दूर उस को सदन के पटल पर भी नहीं रखा गया...

MR. SPEAKER: I will look into it.

श्री हरीश बहादुर : 8 महीने पहले वह रिपोर्ट पेश की जा चुकी है।

MR. SPEAKER: I have told you that. I will look into the matter.

.... (अव्यवधान) *

अध्यक्ष महोदय : आप सब क्यों बोल रहे हैं।

Nothing is going on record which is said without my permission.

(Interruptions) *

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, first of all, I want your protection on one matter. The Times of India has a news-item today, "Swamy in fraud case". I am not involved in that...

MR. SPEAKER: You can bring out something in a motion, if you want.

DR. SUBRAMANIAM SWAMY: It is a question of protecting my honour...

MR. SPEAKER: You can give a privilege motion.

DR. SUBRAMANIAM SWAMY: I am not that "Swamy".

There must be a ruling that when Members of Parliament are named "Swamy", no other person should be called a Swamy.

Now, I wanted to draw your attention to the breach of privilege motion I gave you. I want to make a suggestion to you. This is a very important matter. I am very happy that you are taking it up. Why don't you ask whichever Members of the House want to give you opinion on whether this constitutes a breach of privilege or not, because we are treading on new ground.

MR. SPEAKER: It is my concern.

DR. SUBRAMANIAM SWAMY: I am not interested in my mail being intercepted. My parliamentary work is being interrupted. I do not mind...

MR. SPEAKER: I am looking into it very seriously.

DR. SUBRAMANIAM SWAMY: Will you ask the House to give you suggestions?

MR. SPEAKER: No, no. I will look into it. I am always open to suggestions.

श्री हरीश कुमार गंगवार (पी.ली.भी.त) : अध्यक्ष महोदय, श्री मंडल प्रायोध की रिपोर्ट को यहाँ पर पेश न करने के बारे में कहा गया है...

संस्थान महोदय : मैंने कहा है कि मैं देखूंगा, फिर इस को आप दोबारा क्यों उठा रहे हैं ?

I have said, I will look into it. What more do you want? Nothing is going on record without my permission.

(Interruptions)**

Mr. Tewary, what do you want to say?

PROF. K. K. TEWARY (Buxar): Yesterday, I had raised a very important issue...

MR. SPEAKER: That was under my consideration. After full consideration, I have not allowed it.

PROF. K. K. TEWARY: Please allow me to make a submission...

MR. SPEAKER: I have not allowed it. My ruling is not to be subjected to any criticism. Nothing is going on record except with my permission.

(Interruptions)

SHRI RATANSINH RAJDA (Bombay South): On the question of interception of mail of the Members of Parliament, I am giving a suggestion. Yesterday, you assured us that you are seized of the matter... (Interruptions)

MR. SPEAKER: I have said that. I am looking into it. No suggestions. Papers to be laid.

SHRI RATANSINH RAJDA: Pending your final decision, would you kindly ask the Home Minister not to continue this interception which encroaches upon the functioning of the MPS.

MR. SPEAKER: Suggestion noted.

SHRI RATANSINH RAJDA: Pending a final decision, let them not continue it.

MR. SPEAKER: Nothing doing.

12.05 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND REVIEW OF PRESS COUNCIL OF INDIA, NEW DELHI FOR 1980

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1980 together with Audited Accounts, under section 20 of the Press Council Act, 1978.

(2) A statement (Hindi and English versions) regarding review by the Government on the working of the Press Council of India, New Delhi, for the year 1980.

ANNUAL REPORT OF PETROFILS COOPERATIVE LTD., BARODA FOR 1979-80

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Baroda, for the year 1979-80 along with Audited accounts.

NOTIFICATIONS UNDER COMPANIES ACT, 1956 AND MRTP ACT, 1969

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 448(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1981 making certain amendment to Notification No. G.S.R. 50(E) dated the 1st February, 1977 raising the limit

**Not recorded.